Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

. Guljar Devica daught of Dev nath yadar

Aged .. 5.2 .. years, resident of ... 5.) S. bg. bashi. (mention full postal address), a candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(strike out whichever is not applicable)

(strike out whichever is not applicable)
(1) I am a candidate set up by January (name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and status of filing of Income tax return:

	Names	Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in income Tax Return (in Rupees)
1.	Self	ARSPDOTISE		Zero
2.	Spouse- ID Conorth Yordav	ACSPY97156	Zero	Zero
3.	Dependent 1 Many Kymal	A SHARE THE REAL PROPERTY AND ADDRESS OF THE PARTY AND ADDRESS OF THE P		Zero
1.	Dependent 2 Pynam Kymai	BAOPK 3857N		15140=00
5.	Dependent 3	Mary Control	- 10	(31-10-00

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	Not applicable
(b)	Name of the court, Case No. and Date of order taking cognizance :	Not applicably
(c)	Details of Appeal (s) / Application(s) for revision (if any) filed against the above order(s)	Not applicable

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(a)	The details of cases, Sections of the Act and description of the offence for which convicted :	Not	applicable
(b)	Name of the Court(s). Case No. and Date(s) of order(s).	West	applicable
		1 1	1 1 1 1 1

(5) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets :

(Note:

(=)

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect of listed/ companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
)	Cash in hand	80,000	901000	30,000	20,000	Zero
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	AHAMAMAMAMAMAMAMAMAMAMAMAMAMAMAMAMAMAMA	ALLMAN APUR SIA 22 183	88.7 WWW	41141499 R18887.76	
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	Zero	Z630	Zero	Zero	Zero
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	631673271 63-501000 83-501000 83-501000	11 CPOL NO 53 11062249 535727 123 124-2 1001000	R\$ 1,00,000 L		2470
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	No	No	Mahiendag Finiance	zero-	2270
(vi)	Yachts/Ships (details of Make,	70000	art mate	Motecythe 25 71,500	zero	zero
(vii	lewelry bullion and valuable	Sera 10090 Pr 91801000		zero	SUN 5094 AN 1,40,000 SINVENTINA	1 1260

15 H 3112 9 4

2

May	Any other assets such as value	e of	150,000	Zero	Zero	Zen	zero
(ix,	Gross Total value	RS	24,94,686= 8	3,21,043=	R976148	0202037=0	2000

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated

2. Each land or building or apartment should be mentioned separately in this format.)

S. No	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	7680	2000	132011321	Zen	zon
	Area (Total measurement in acres)	Zoro	zero	10005	2000	2000
	-Whether inherited property (Yes or NO)	Zeno	2000	735,2136	2000	2000
	Date of purchase in case of self acquired property	Zen	7610	7.12.16	Zero	200
	Cost of Land (in case of purchase)at the time of purchase	Zev	zen	2136 hi Boundery	Zeno	zero
	Any Investment on the land by way of development, construction etc.	Zero	zeno	2,80,000	Zen	zero
	Approximate Current market value	Zen	Zen	50larh	zen	2000
ii)	Non-Agricultural Land Location(s) Survey number(s)	Zen	7400	1320	7100	2000
	Area (Total measurement in sq. ft.)	Zero	zeno	3000	zeno	2000
	Whether inherited property (Yes or NO)	Zew	Zero	YES	Zero	zeno
	Date of purchase in case of self acquired property	Zeno	Zew	Zero	Zero	Zero
	Cost of Land (in case of purchase) at the time of purchase	Zen	Zeno	युवका हन	Zero	2000
	Any Investment on the land by way of development, construction etc.	zen	zero	11.	Zero	7000
	Approximate Current market	7200	zen	Jolakh	zeno	zero
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	Zevo	Zew	Zeno	Zelo	zero
	Built up Area (Total measurement in sq. ft.)	Zero	zen	7000	Zen	Zeso

17 M2115 29)

1	V heiher inherited property	Zen	zen	Zero	200	zeno
	(* es or NO) Disc of purchase in case of self activited property	Zero	zen	200	zen	ziero
	C est of property (in case of purchase) at the time of purchase	Zeno	zero	zen	200	Zeno
	Any investment on the property by way of development, construction etc.	Zen	Z630	Zero	7690	ZPNO
	Approximate Current market value	Zeno	Zero	62,28,000=	Zen	zero
v)	Residential Buildings (including apartments,) -Location(s) - Survey number(s)	·		Siswabuhi 43	^	-
	Area (Total measurement in sq. ft.)	_	195-0	2000594	-	
	Built up Area (Total measurement in sq. ft.)	-	-	1000595		-
	Whether inherited property (Yes or NO)			YES	-	-
	Date of purchase in case of self acquired property	表示	-	-	_	_
	Cost of property (in case of purchase) at the time of purchase	Marie 1	-0	-	-	
	Any Investment on the land by way of development, construction etc.	-01	1- 0	V	-	-
	Approximate Current market value	le T	W.S.	325000	_	-
(v)	Others (such as interest in property)	-		7		150
(vi)	1	-		765500	270500	-

(6) I give herein below the details of liabilities/ dues to public financial institutions and government: (Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description Self		propath		Dependent-2	Dependent-	
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of loan			mationed Flygme	-	-	
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan		dos 1 t	5,42,000	-		

0 60 HO

	A-ty other liability	-	-	_	-	-
	Grand total of liabilities			5,47,000		-
(ii)	Government Dues: Dues to departments dealing with government accommodation	-	-			1.
	Dues to departments dealing with supply of water	Late Seales	OSCHER VIE		-12	
	Dues to departments dealing with supply of electricity		_ =	-	112	-
	Dues to departments dealing with supply of telephones/mobiles	WEL .	-	-		122
	Dues to departments dealing with government transport (including aircrafts and lielicopters)	FE T	-		9994	Darito.
1	Income Tax Dues		-	- mari	-	-
	Wealth Tax Dues		-	200		-
	Service Tax Dues	-	-	-	-	
	Municipal /Property Tax Dues	-	_	-	-	
	Sales Tax Dues	_	-	-	-	10-11-16
	Any other dues	. ~		-		-
	Grand total of all Govt. dues	-		_	-	1-

(7) Details of profession or occupation:

a, Self.....

b. Spouse

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course)
(Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	Sh./Smt./Kum.
2.	Full postal address	Guliaz Devi
3,	Number and Name of the constituency and state	VILL+PO-Siswabani Via -
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	39, Philprash united
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	No Any

J5 H5112

4

		Total number of Pending out (s) have taken cognizant	e	Noany					
5.	PA	N of			Year for which la ncome Tax Retu		اهاد. [Iranine Shawa	
	(a)	Candidate							
		Spouse:	Principal C						
	(c)	Dependents					L		
١,	-				ties in rupees	-	- 11	Described III	
		Description	Self	Spouse	Dependent-I	Depende	ent-II	Dependent-ill	
		Movemble Asset (Total value)	24,94,686	3,81,04	13 9,76,148	20203	7PS	Zero	
В.		Immovable Asset	-	-				70	
STATE OF THE STATE	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	-	-	765500	270	500	7	
	(ii)	Approximate Current Market Price of Asset (Total Value)	_	-	1175000	-		-	
7		Liabilities	-	-	-	-		_	
		(i) Government dues (Total)	-	-	-	-		-	
		(ii) Loans from Bank, Financial Institutions and others (Total)		4	-	1	6		
8.	Н	ighest educational qualific	eation:						

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) 1. my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

6 55 M 5112 3 4)

Note: 1. Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.

4. The affidavit should be either typed or written legibly and nearly.